

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:2349
ANSWERED ON:10.03.2011
ALLOCATION OF YAMUNA WATER
Jakhar Shri Badri Ram

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether Upper Yamuna River Board (UYRB) has been set up to resolve the issue of allocation of water between Delhi and neighbouring States;
- (b) if so, the number of meetings held by the Board so far alongwith decisions arrived therein; and
- (c) the steps taken by the Board to settle the issues at its earliest?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES AND MINORITY AFFAIRS (SHRI VINCENT H. PALA)

(a) to (c) Upper Yamuna River Board (UYRB) was set up for the coordinated management of river Yamuna upto and including Okhla, as agreed by the Upper Yamuna Basin States in a Memorandum of Understanding signed in May 1994. Delhi is also a signatory to this agreement. The UYRB has held 38 meetings so far which inter-alia included discussions on the issues raised by the member States on various aspects of sharing of Yamuna water. Discussion on some of the items continued in more than one meeting. Several decisions taken in these meetings were on routine matters. Some of the important decisions are as follows:

UYRB fund could be created with a contribution of an amount of Rs.10 lakh by each of the co-basin States

The post of Member Secretary of the Board may be encadared in the Central Water Engineering Service

Decision on tentative arrangement of distribution from Tajewala, Wazirabad to Okhla and Okhla

It was agreed that in view of the judgment of Hon'ble Supreme Court Haryana will release 200 cusec of additional water to Delhi and such releases should be considered as releases from the common pool for distribution at Tajewala

Decision to refer the issue of tentative distributions for the period from July, 1997 to October, 1997 to Upper Yamuna Review Committee, in view of Uttar Pradesh's stand on non inclusion of return flow from Delhi while allocating flows of Yamuna upto Okhla

Data/information being collected by the respective Governments at various points may be made available to the Board and the co-basin States concerned so as to maintain transparency

Statement showing upto to date information on the availability of water in the river system and its drawal against the allocations (w.e.f. last season July, 1997 to October, 1997) by respective States will be sent to the Board for circulation to the Board members

Uttar Pradesh will send statement of releases in different carrier system downstream of Okhla to the Superintending Engineers of Haryana and Rajasthan and the Board's Secretariat

Till such time the Board starts its monitoring, Haryana will send their representative for observation of the flow during non monsoon period in the Khara Tail channel and its diversion to Faizabad cut

Members from UP and Haryana agreed to account 495 cusec as return flow to Yamuna between Wazirabad and Okhla so far as filing of review petition in Supreme Court is concerned

Board members agreed to continue with the release of minimum flow of 10 cumecs in Yamuna through Munak and the releases through Tajewala may be taken up from November, 2001 onwards for one season for testing purpose through CWC sites enroute

Seasonal distribution from Tajewala, Wazirabad to Okhla and Okhla was decided